

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

Hon'ble Shri Shanker Raju, Member (Judicial)

O.A.No.2559/2000  
M.A.No.3009/2000

New Delhi, this the 7th day of September, 2001

1. Ishwar Chand, r/o A -179/C-4, Basant Lane, Railway Colony, Pahar Ganj, New Delhi.
2. Ved Parkash, r/o Block No. 195-A, Basant Lane, Railway Colony, Pahar Ganj, New Delhi.
3. Rameshwar resident of F -2/406, Sunder Nagar, Shahdara, Delhi - 110093.
4. Ram Nath r/o Jhuggi No. 43, Railway Quarter, Fazilpur, Mandawali, New Delhi - 92.
5. Pyare Lal r/o 57/12, Jhuggi No. 59, Sahid Basti Nabi Karim, Shahdara, Delhi.
6. Chanderbali r/o C -57-R, Jhuggi No. 126, Shahid Basti, Nabi Karim, Shahdara, Delhi.
7. Ram Pyare r/o PWI Store, State Entry Road, New Delhi.
8. Mehmood r/o Railway Colony, Mahavat Khan Road, New Delhi.
9. Siya Ram r/o Jhuggi No. 92, Near Railway Quarter, Mandawali, Delhi.
10. Ram Naryal r/o PWI Store, State Entry Road, New Delhi. Jhuggi No. 12.
11. Nanku r/o Jhuggi No. 153, Anna Nagar, Tilak Bridge, New Delhi.
12. Ram Khi alwan r/o Quarter No. 116/14-P, Railway Quarter, Ram Nagar, New Delhi.
13. Baij Nath r/o Block No. 126, Mahawat Khan Railway Colony, New Delhi - 110002.
14. Chinna Tambi r/o Block No. 116/18, Railway Quarter, Kishan Ganj, Delhi.

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15. Lakhan Singh r/o H.No. 10, JJ Camp,  
Rani Garden, Delhi - 31.
16. Madan r/o Jhuggi No. 17, Teliwara Sadar  
Bazar, Delhi - 6.
17. Kanta Swamy, r/o Anna Nagar, Near Power Cabin,  
Tilak Bridge, New Delhi.
18. Laxman r/o Qr. No. 123/4, Railway Colony,  
Kishan Ganj, Delhi.
19. Vishav Nath r/o Jhuggi No. 1-E, PH Indrapratha  
New Delhi.
20. P. Ramaswamy r/o PWI State Entry Road,  
New Delhi.
21. Shiv Kumar r/o Jhuggi No. 26, Madhuban,  
New Delhi Gate No. 2.
22. Aditya Kumar r/o State Entry Road, PWI Store,  
New Delhi.
23. Heera Lal r/o PWI Store, Jhuggi No. 15,  
State Entry Road, New Delhi - 55.
24. Ram Samaj r/o Jhuggi No. 14, PWI, State Entry  
Road, New Delhi - 55.
25. Sanjivan r/o Qr. No. 195/C-2, Basant Lane,  
Pahar Ganj, New Delhi.
26. Mulia r/o Qr. No. 88 B/505, New Seemapuri  
New Delhi Shahdara.
27. Vihal r/o Railway Gate No. 2 Madhuban, N. Delhi.
28. Mukhtar Alam r/o PWI Store, State Entry Road,  
New Delhi - 55.
29. Jagdev r/o Rly. Qr. No. 178/12, Railway Cly,  
Kishan Ganj, New Delhi.
30. Sripal r/o Rly. Qr. No. E/4, Fazalpur  
Mandawali, New Delhi. .. Petitioners

vs.

Union of India through  
The Permanent Way Inspector  
Open Line, Northern Railway  
T.T. Line, New Delhi - 55.

OM

2. The Asstt. Engineer (Open Line)  
T.T.Line Officer, Northern Railway  
New Delhi - 110 055.
3. The Senior Divisional Engineer  
Delhi Division DRM's Office  
N.Rly., New Delhi. - 110 055.
4. The Senior Divisional Personnel Officer  
Delhi Division DRM's Office  
Chelmsford Road  
New Delhi - 110 055.
5. The General Manager  
Northern Railway  
Baroda Hosue  
New Delhi - 110 001. .. Respondents

Presence: Advocate for Applicant: None.

Advocate for Respondents: Shri R.P. Aggarwal,  
through Shri M.K. Gaur.

#### O R D E R (Oral)

By Shanker Raju, Member (J):

None appeared for the applicant even on second call. In view of Rule 15 of the CAT(Procedure) Rules, 1987, I proceed to dispose of this case even in the absence of the applicant or his counsel.

2. Heard the learned proxy counsel for the respondents. The applicant in the present OA stated that despite according of temporary status the respondents have not paid the difference of HRA, CCA and ADA etc. except the interim payment of Rs.5000/- each. The applicant has stated that after acquiring the temporary status, he is legally entitled for these financial benefits.

3. The learned proxy counsel for the respondents states that the casual labour with temporary status are to be regularised on availability of regular vacancies and after passing the screening test. However, they are entitled for DA, ADA, CCA and

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other benefits as has been accorded to the regular employees. The learned proxy counsel for the respondents further states that as the applicant has not made any representation regarding the payment of the aforesaid benefits, the respondents have not paid to him the same. He also further states that the matter has already been referred to the Railway Board for grant of benefits.

4. In view of the aforesaid submissions, the present OA is disposed of with a direction to the respondents, as admitted by them, to consider and pay the benefits as highlighted by the applicant in his OA at par with the regular employee in accordance with the rules. The aforesaid exercise shall be done within three weeks from the date of receipt of a copy of this order. The OA is disposed of with the above directions. No costs.

S. Raju  
(SHANKER RAJU)  
MEMBER(J)

/RAO/